

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 119
(IB)-55(ND)2021

IN THE MATTER OF:

Shrivats Rathi	...	Applicant
Vs.		
Shrishti Alloys Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 16.07.2021

Coram:

SHRI P. S. N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Karan Gandhi, Adv.

For the Respondent :

ORDER

Heard the submissions made by the Learned Counsel for the Operational Creditor. No one is present on behalf of the Corporate Debtor at the time of virtual hearing. Learned Counsel for the Operational Creditor has submitted that the parties are exploring amicably resolution of the matter and seeks grant of time. Let the matter be posted before the Regular Bench on **08.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P. S. N. PRASAD
MEMBER (JUDICIAL)